## Architects 387

MARCH 18, 1982 (Amdt.) Bill 388

## [Mr. Deputy-Speaker]

Gupta, Anil, Shyam Lal Garg, Mahabir Singh and Ravinder Pal Singh be sentenced to simple imprisonment till 6 p.m. on Wednesday, the 24th March, 1982, for the aforesaid contempt of the House and sent to Central Jail, Tihar, New Delhi."

The motion was adopted.

(Interruptions)

At this stage, some hon. Members left the House.]

17.55 hrs.

ARCHITECTS (AMENDMENT) BILL

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WEL-FARE (SHRIMATI SHEILA KAUL): I beg to move:

"That the Bill to amend the Architects Act, 1972, as passed by Rajya Sabha, be taken into consideration."

The Architects Act, 1972, came into force on 1st September, 1972, in order to protect the title of the Architect. In this Act which is to provide for registration of architects and matters connected therewith, Section, 44(3) of the Act makes the laying of the Rules framed thereunder on the Table of both Houses of Parliament obligatory. However, the Council of Architecture, which has been constituted as per Section 3 of the Act is also empowered to make regulations with the approval of the Central Government. This coes not, however, provide for the regulations so made being laid on the Table of Parliament.

The Committee on Subordinate Legislation of the 6th Lok Sabha, in its Seventh Report has recommended that like rules, regulations framed by the Subordinate bodies under delegated powers authorised by the concerned

Acts of Parliament also should be laid before each House of Parliament and there should be a provision to this effect in the relevant Statutes. Likewise, there should invariably be provision in the relevant Statutes for publication of regulations to be framed thereunder in the Gazette of India, The Government has accepted these recommendations of the Committee on Subordinate Legislation. It is, therefore, proposed to amend the Act as follows:---514 AME 2

In Section 45 of the Architects Act, 1972— 20 of 1972 —

(i) in sub-section (1), after the words 'the Central Government', the words 'by notification in the Official Gazette' shall be inserted.

(ii) After Sub-Section (2), the following sub-Section shall be inserted namely- '(3) Every regulation made under this Section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in Session for a total period of thirty days which may be comprised in one Session or in two or more successive Sessions and if, before the expiry of the Session, immediately following the Session or the successive Sessions aforesaid, both House agree in making any modification in the regulation, or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."

The Architects (Amendment) Bill, 1980, was passed by the Rajya Sabha on the 3rd December, 1980. The Bill as passed by the Rajya Sabha was laid on the Table of Lok Sabha on 8th December, 1980. The amendments contained in the Bill are in consonance

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with the recommendations made by the Committee on Subordinate Legislation to the effect that the regulations framed under different Statutes shall be laid before Parliament. The amendments being carried out are of a purely formal nature.

I, therefore, move that the Architects (Amendment) Bill, 1982, be taken into consideration.

MR. DEPUTY-SPEAKER: Motion moved.

"That the Bill to amend the Architects Act, 1972, as passed by Rajya Sabha, be taken into consideration."

The Lok Sabha now stands adjourned till 11 AM tomorrow.

## 18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 19, 1982/Phalguna 28, 1903 (Saka)

GMGIPND-M-4150 LS-20-6-82- 899